deficiencies observed by the Expert Committee were brought to the notice of Government of U.P. which to some extent have been complied with but some like appointment of Director, adoption of University Grants Commission scales of pay, appointment of teachers, construction of a library building are yet to be resolved. The State Government's request for reconsideration of the case has been referred to UGC.

Received Proposal from Cultural **Organisations for Financial Assistance**

- 1138. DR. ALLADI P. RAJKUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state:
- (a) the year-wise number of proposals received from financial assistance from various cultural organisations of Madhya Pradesh and other States, during the last three
- (b) the State-wise number of such approved proposals together with the number of proposals under consideration;
- (c) whether Government have so far released the amount sought therein;
 - (d) if so, the details thereof; and
- (e) if not, the reasons therefor and by when these grants are likely to be released?

THE MINISTER OF **HUMAN** DEVELOPMENT RESOURCE (DR. MURLI MANOHAR JOSHI): (a) to (e) The information is being collected and will be laid on the Table of the House.

Amendments in the trust deed of IGNCA

- 1139. SHRIMATI MALTI SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state:
- (a) whether the Original Trust Deed of Indira Gandi National Centre for Arts (IGNCA) was drastically amended in 1995,

- (b) if so, the changes made along with the rationale behind each amendment:
- (c) whether these were done to escape provisions of Government control and accountability under the guise of autonomy;
- (d) whether the opinion of Ministry of Law was obtained before granting approval to these amendments as these are in complete violation of the spirit of accountability of the original trust deed;
 - (e) if so, the details thereof; and
- (f) if not, whether Government would review these amendments and meanwhile instruct (IGNCA) trustees to follow the original trust deed in letter and spirit?
- THE MINISTER OF **HUMAN** RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) Substantive changes were made in the original trust deed which cover mainly the following:-
 - (i) Composition of Trust—As per the original deed there were no life trustees. The first appointment of all the trustees was to be made by the Government. The Government had also a role in the appointment of new trustees against the vacancies arising from the retirement of trustees
 - —As per the amended deed founder trustees were made trustees for life. The Government of India have no role now in regard to appointment of trustees.
 - (ii) President of the Trust—As per original deed, President's term was for ten years.
 - -As per the amended deed, President as on 31st October 1991 is made President for life.
 - (iii) Member-Secretary—As per the original deed, the Member-Secretary was to be appointed by Government of India.
 - As per amended deed, Member Secretary will be appointed by trustees themselves.